

High Court of Karnataka  
Bengaluru,  
Dated: 26<sup>th</sup> September 2019

**NOTIFICATION NO. HCDB – 137 / 2019**

In modification of earlier Notification No. HCDB – 99/2019, dated 24<sup>th</sup> July 2019, the sittings of the Hon'ble Judges in the Court Halls of Dharwad Bench from Monday the 7<sup>th</sup> October 2019 are arranged as mentioned below:

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>	<b>Court Hall No.</b>
1.	Hon'ble The Chief Justice	1
2.	Hon'ble Mr. Justice Alok Aradhe	2
3.	Hon'ble Mr. Justice R.Devdas	3
4.	Hon'ble Mr. Justice H.T.Narendra Prasad	4
5.	Hon'ble Mr. Justice Ashok G. Nijagannavar	5
6.	Hon'ble Mr. Justice P.G.M.Patil	6

**By Order of Hon'ble The Chief Justice,**

**Date: 26.09.2019**

**Sd/-  
Registrar (Judicial)**

**HIGH COURT OF KARNATAKA DHARWAD BENCH  
ARRANGEMENT OF SITTINGS OF THE HON'BLE JUDGES  
WITH SUBJECTS ASSIGNED TO THEIR LORDSHIPS  
WITH EFFECT FROM MONDAY THE 7<sup>TH</sup> OCTOBER 2019**

**Priority will be given to old cases**

**PART A**

<b>Sl. No.</b>	<b>SITTINGS AND SUBJECTS</b>	<b>COURT HALL</b>
<b>1</b>	<p><b>Hon'ble Mr. Justice Alok Aradhe &amp; Hon'ble Mr. Justice P.G.M.Patil</b></p> <p>Writ Appeals (GM, MV, LA, LB, LR, KLR, KLRA, KVOA, KDR, ULC, SC/ST, CS, APMC, HRC, Tax, Excise, Education, Labour, Service &amp; Cinema) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Commercial Appeals and Commercial Applications - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>RERA Appeals - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (KSAT/CAT, LOKAYUKTA &amp; CESTAT) - Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Professional Courses in Medical, Dental &amp; Engineering – Fee Structure and Seat Matrix -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions (Edn-Med-Adm) -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>Writ Petitions pertaining to Advance Rulings of the Authority, under Chapter XIX-B of the Income Tax Act, 1961 -Preliminary Hearing / Admissions, Orders and Hearing</p>	<b>2</b>

	<p>Writ Petitions (Habeas Corpus) and Writ Petitions preferred against the order of detention based on the opinion of Advisory Board constituted under the Goonda Act, 1985 -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>ITA, WTA, GTA, Sales Tax Revision Petitions (DB matters) &amp; other Tax References, Revisions, Appeals and Civil Petitions (Tax, Excise), Original Side Appeals (except Company matters) - Admissions, Orders &amp; Hearing</p> <p>Miscellaneous First Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Regular First Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Execution Second Appeals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>Referred Writ Petitions and Civil Cases -Preliminary Hearing / Admissions, Orders and Hearing</p> <p>CCC (Civil) -Admissions, Orders &amp; Hearing</p> <p>Criminal Appeals against convictions and acquittals (Division Bench Matters) -Admissions, Orders &amp; Hearing</p> <p>CCC (Criminal) -Admissions, Orders &amp; Hearing</p> <p>Referred Criminal Cases -Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p>	
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<p><b>2</b></p>	<p><b>Hon'ble Mr. Justice R.Devdas</b></p> <p>Writ Petitions (Labour, Service, GM-CPC, GM-KEB, HRC, Excise, Cinema, MV, LR, KLR, KLRA, LA, LB, CS, APMC, Education, GM, KDR, KVOA, SC/ST and ULC) -Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Writ Petitions (Tax) and Sales Tax Revision Petitions (Single Judge matters) -Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p> <p><b>After completion of regular work</b></p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	<p><b>3</b></p>
<p><b>3</b></p>	<p><b>Hon'ble Mr. Justice H.T.Narendra Prasad</b></p> <p>Regular First Appeals - Admissions, Orders and Hearing</p> <p>Regular Second Appeals - Admissions, Orders and Hearing</p> <p>Miscellaneous First Appeals - Admissions, Orders and Hearing</p> <p>Civil Miscellaneous Petitions seeking appointment of Arbitrators under Section 11 of the Arbitration and Conciliation Act, 1996 - Admissions, Orders &amp; Hearing</p> <p>Intellectual Property Rights Cases including Referred original suits - Admissions, Orders &amp; Hearing</p> <p>Execution First Appeals &amp; Execution Second Appeals - Admissions, Orders &amp; Hearing</p>	<p><b>4</b></p>

	<p>Miscellaneous Second Appeals - Admissions, Orders &amp; Hearing</p> <p>CRP, CP, RPFC, HRRP, LRRP, TOS, Probate &amp; Succession Matters - Admissions, Orders &amp; Hearing</p> <p>Specially assigned cases</p> <p><b>After completion of regular work</b></p> <p>Old Regular Second Appeals - Admissions and Hearing</p>	
<p><b>4</b></p>	<p><b>Hon'ble Mr. Justice Ashok G. Nijagannavar</b></p> <p>Criminal Petitions of all kinds and WPs under Article 226/227 r/w Sec. 482 Cr.P.C - Preliminary Hearing / Admissions, Orders &amp; Hearing</p> <p>Criminal Appeals (Single Judge matters) - Admissions, Orders and Hearing</p> <p>Criminal Revision Petitions - Admissions, Orders and Hearing</p> <p>All Criminal work of Single Judge</p> <p>Specially assigned cases</p>	<p><b>5</b></p>

**PART B**  
**HIGH COURT OF KARNATAKA**  
**DHARWAD BENCH**  
**SUBJECTS ASSIGNED TO THE HON'BLE JUDGES SITTING IN**  
**DIVISION BENCH WHENEVER THEIR LORDSHIPS SIT SINGLE**

The Hon'ble Judges sitting in Division Bench will take up matters whenever Their Lordships sit single.

<b>Sl. No.</b>	<b>Name of the Hon'ble Judge</b>
<b>1</b>	<p><b>Hon'ble Mr. Justice Alok Aradhe</b></p> <p>Writ Petitions (GM-CPC)            -Preliminary Hearing in 'B' Group &amp; Hearing</p>
<b>2</b>	<p><b>Hon'ble Mr. Justice P.G.M.Patil</b></p> <p>Criminal Appeals (Single Judge matters)            - Admissions and Hearing</p>

**NOTES:**

1. Memos for urgent Preliminary Hearing / Admission and Orders, shall be moved only before the concerned Hon'ble Benches.
2. **Five year old cases of all categories, and the cases in which further proceedings of trial are stayed, will be taken up for disposal on priority basis.**
3. **The cases wherein either the investigation or the registration of the FIR or the proceedings before the Trial Court at the threshold or at the stage of framing of charge etc. have been stayed by exercising power either under Article 226 of the Constitution of India or under Section 482 of the Code of Criminal Procedure, 1973, shall be separately notified and taken up on priority basis, in view of the order of the Hon'ble Supreme Court of India Dt 14.7.2011 in SLP (Crl.)Nos.1581-1589 of 2009 (Imtiyaz Ahmed vs. State of UP and Others).**

4. **Advocates and Parties are requested to note that, in view of the order of the Hon'ble Supreme Court of India dated 28.03.2018 in Criminal Appeal Nos.1375-76/2013, (Asian Resurfacing of Road Agency Pvt. Ltd and another Vs. Central Bureau of Investigation), in all pending cases where stay against proceedings of a civil or criminal trial is operating/granted, the same will come to an end on expiry of six months from the date of order unless the Roster Bench extends the stay order by a speaking order.**
5. **Advocates/Parties are requested not to seek adjournments in priority matters including the Criminal cases in which accused is in custody and the cases under the Prevention of Corruption Act.**
6. No case will be entertained at the residence of the Hon'ble Judges without the specific order of Hon'ble the Chief Justice and in case Hon'ble the Chief Justice is not available, the next Senior most Judge available.
7. Unless ordered otherwise, all Single Judge / Division Bench part heard matters will remain with, and shall be disposed of, by the same Benches.
8. Advocates/Parties are requested to file paper books in pending Civil Appeals.

**By Order of Hon'ble The Chief Justice,**

**Date: 26.09.2019**

**Sd/-  
Registrar (Judicial)**